

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). Iraq National Oil Company (INOC) requires the services of a large number of engineers and technicians. At their instance, applications were called for from candidates possessing the prescribed qualifications and a team of INOC interviewed a large number of suitable candidates. As a result, a number of Indian Engineers and Technicians in various fields of oil industry may go to Iraq on individual contract or on deputation under agreements between the Iraqi authorities and the parent organisations in India. The duration of their stay in Iraq and the terms and conditions of their employment will depend on the requirements of the Iraqi authorities and the qualifications and experience of the individual.

**Indian Assistance for setting up of Refinery in Oman**

3608. SHRI IAMBODAR BALIYAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are helping Oman to set up oil refinery in that country;

(b) if so, the broad features thereof; and

(c) whether any engineers and technicians will be sent to Oman in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). In the context of recent changes in the world crude oil supply position, the possibilities of setting up joint refineries in collaboration with some of the Gulf countries are being explored. The proposal in respect of Oman is in a very preliminary stage.

**Improvement in service condition of Judges of Supreme Court and High Courts**

3609. SHRI R. P. ULAGANAMBI:

SHRI P. G. MAVALANKAR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any suggestions to improve the service conditions of the Supreme Court and High Court Judges and if so, the main suggestions in this regard; and

(b) what steps Government have taken or propose to take to implement those suggestions?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALI) (a) and (b). There is a widespread feeling that the conditions of service of Judges of the Supreme Court and High Courts are not attractive enough for able members of the Bar to accept Judgeship. The Government are, therefore, considering, on their own, in what manner they could be improved. No specific proposals have yet been finalised.

**Conference convened by E.C.A.F.E. on energy crisis at Bangkok**

3610 SHRI P. M. MEHTA:  
SHRI R. V. SWAMINATHAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether India attended the Conference convened by Economic Commission for Asia and Far East on the current energy crisis at Bangkok in February, 1974;

(b) if so, the decisions arrived at in the Conference; and

(c) the number of countries which participated in the Conference?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) and (c). The Conference was attended by members and associate members of the E.C.A.F.E. region and the United Nations bodies.

The subjects discussed at the Conference were:

(a) review of the energy situation in the countries of the region;

(b) effects of the energy crisis on various sectors of the economy;

(c) measures to lessen the impact of the energy crisis including assistance by International Organisations

The Conference did not arrive at any decision; but formulated a report to be considered at the ECAFE 30th Annual Session Meeting to be held at Colombo from 27th March to 8th April, 1974

#### Conversion of diesel agricultural pump sets to power

3611. SHRI K. MALLANNA. Will the Minister of IRRIGATION AND POWER be pleased to state whether instructions have been issued to the State Governments to convert the diesel agricultural pump sets to power?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): No, Sir. However in the context of present shortage of fuel, the Planning

Commission have requested the State Governments to collect information in regard to the number of diesel pumps, feasibility of their conversion to electricity, the cost estimates for their conversion etc. This information is still awaited.

#### Issue of Licences to Firms with less than 26 per cent foreign equity

3612. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) in how many cases industrial licences were granted to firms, having less than 26 per cent foreign equity, for formulating formulations without any condition for basic manufacture since 15th August, 1973;

(b) details of licences so granted;

(c) in how many cases similar licences were granted to companies having more than 26 per cent foreign equity; and

(d) the broad outlines of such licences?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAINAWAZ KHAN): (a) to (d). No industrial licence was granted during the period 15.8.1973 to 28th February, 1974 to companies having foreign equity exceeding 26% for formulations without any condition for basic manufacture. Details of licences granted to companies having foreign equity of less than 26% during the same period for formulations alone are given in the attached statement.

#### Statement

S. No	Name of the firm	Licence No. and date	Item of manufacture	Capacity p.a.
1.	Bengal Immunity Co. Ltd.	L/22/481/-73-Ch III dt. 10-9-73	Chloramvit Capsules	50 lakhs.
2.	Raptakos Brett and Co. Ltd. (COB)	L/22/485/-72-Ch. III dt. 22-9-73	1. minoxyl Elixir (30MI) 2. Eupertine Elixir 3. Hovite Syrup 4. Katemesin Tabs. 5. Katemesin Inj. (1ml.) 6. Digtoxin R.B Tabs.	56770 bottles 85290 bottles 87461 bottles 4,18,360 Nos. 15,528 Nos. 5 lakhs Nos.